

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

ROC.NO. 1895/SO/2022

DATED:21.03.2023

CIRCULAR NO.06/SO/2023

Sub: High Court for the State of Telangana – District Judiciary – Permission to the Muslim employees/Contract/Out-sourcing employees working in the District Judiciary in the State of Telangana and also the employees/Contract/Out-sourcing, who are working in the offices, which are under administrative control of the High Court for the State of Telangana to leave the office at 4.00 p.m. on all working days during the month of **Ramzan i.e., from 23.03.2023 to 21.04.2023** – Granted.

The High Court is pleased to following order:

The Muslim employees/Contract/Out-sourcing employees working in the District Judiciary in the State of Telangana and also the employees/Contract/Out-sourcing employees, who are working in the offices, which are under administrative control of the High Court for the State of Telangana, are hereby permitted to leave the office at 04.00 p.m. on all working days during the month of **Ramzan i.e., from 23.03.2023 to 21.04.2023** to perform necessary rituals in connection with the observance of Ramzan, except when their presence is required due to exigencies of services during the above period.


REGISTRAR GENERAL

To

1. All the Registrars, High Court for the State of Telangana.
2. The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana.
3. All the District Judges in the State of Telangana.
4. The Chief Judges, City Civil Court and City Small Causes Court, Hyderabad.
5. The Metropolitan Sessions Judge, Hyderabad.
6. The Director, Telangana State Judicial Academy, Secunderabad.
7. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
8. The Secretary, High Court Legal Services Committee, Hyderabad.
9. The Director, High Court Meditation & Arbitration Centre, High Court for the State of Telangana.